Repealed by Act 36 of 1957.

THE CAPITAL ISSUES (CONTINUANCE OF CONTROL) AMENDMENT ACT, 1950

No. XXII of 1950



An Act to amend the Capital Issues (Continuance of Control)
Act, 1947.

[18th March, 1950]

BE it enacted by Parliament as follows:—

- 1. Short title.—This Act may be called the Capital Issues (Continuance of Control) Amendment Act, 1950.
- 2. Amendment of section 1, Act XXIX of 1947.—In section 1 of the Capital Issues (Continuance of Contro!) Act, 1947 (hereinafter referred to as the said Act),—
 - (i) for sub-section (2), the following sub-section shall be substituted, namely:—
 - "(2) It extends to the whole of India except the State of Jammu and Kashmir, and it applies also to citizens of India outside India.";
 - (ii) in sub-section (3), for the figures "1950", the figures "1952" shall be substituted.
- 3. Amendment of section 2, Act XXIX of 1947.—In section 2 of the said Act, for clause (c) the following clause shall be substituted, namely:—
 - '(c) "States" means the territories comprised within the States to which this Act extends'.